

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 227**  
**CP-134/59/ND/2020**

**IN THE MATTER OF:**

**Sh. Shri Vishwanath Agarwalla**

...

**Appellant/Petitioner**

**Versus**

**M/s. Eicher Motors Limited & Ors**

...

**Respondent**

**Under Section: 59 of IBC, 2016**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv. Manish Dua

**For the Respondent** : Adv. Lalita Kohli, Adv. Chetan Sharma for R-5,  
Adv. Anoop Dawar, Rajesh Ranjan, for R-1  
Company

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 14.05.2024.

**Sd/-**  
**(COURT OFFICER)**